

CENTRAL ADMINISTRATIVE TRIBUNAL: ERNAKULAM

Dated Tuesday the twenty-sixth day of September, One thousand nine hundred & eighty nine.

Present

Hon'ble Shri NV Krishnan, Administrative Member
and

Hon'ble Shri AV Haridasan, Judicial Member

Registration No. OA 308/89 and OA 310/89

OA 308/89

1 Basil Alexander K.
2 Prabath T.B
3 P Sudha Bai
4 Janaki Rajappan : Applicants

Vs.

1 Union of India rep. by
the Secretary,
Ministry of External Affairs
New Delhi.
2 Joint Secretary (CPV) &
Chief Passport Officer
Ministry of External Affairs
New Delhi.
3 Regional Passport Officer
Regional Passport Office
Cochin : Respondents

OA 310/89

1 Rosamma John
2 Annie Victor
3 Lalitha Chacko
4 CI Chacko
5 TV John
6 B Sreekumar
7 AN Mohanan
8 VP Joy
9 S Sadananda Bhat : Applicants

Vs

1 Union of India rep. by
the Secretary,
Ministry of External Affairs
New Delhi.
2 Joint Secretary (CPV) and
Chief Passport Officer
Ministry of External Affairs
New Delhi
3 Regional Passport Officer
Regional Passport Office
Cochin : Respondents.

M/s K Ramakumar & VR Ramachandran Nair : Counsel of Applicants in both the cases.

Mr Thomas John, ACGSC : Counsel of Respondents in both the cases.

ORDER

Shri NV Krishnan, Administrative Member.

When the case was called for final hearing, the learned counsel for the respondents stated that the relief sought by the applicants have already been granted and therefore, this can be disposed of.

2 The applicants were transferred from one place to another, but they were not paid the Transfer TA on the ground that the transfers were made at their own request and hence they were not eligible to Transfer TA. The application was made to issue direction to the respondents to pay them Transfer TA. It is now stated by the learned counsel for the respondents that by an ^{order} letter dated 7.7.89 of the Ministry of External Affairs that the transfers of the applicants alongwith others have now been treated as being in public interest instead of at their own request. Accordingly, the applicants will be entitled to whatever dues are admissible to persons transferred in public interest.

3 Shri TA Rajan, Proxy Counsel representing Shri K Ramakumar concedes that in the light of these developments the applications have become infructuous.

4 Accordingly, these applications ~~are~~ dismissed as having become infructuous.



(AV Haridasan)
Judicial Member
26.9.89



(NV Krishnan)
Administrative Member
26.9.89